

**Central Electricity Regulatory Commission Notification
New Delhi**

No. L-1/01/2017-CERC – In exercise of powers conferred under clause (g) of sub-section (1) of Section 79 read with Section 178 of the Electricity Act, 2003 (36 of 2003), and all other powers enabling it in this behalf, the Central Electricity Regulatory Commission hereby makes the following regulations to amend the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012 (hereinafter referred to as “the Principal Regulations”), namely:-

1. Short title and commencement –

(1) These regulations shall be called the Central Electricity Regulatory Commission (Payment of Fees) **(First Amendment)** Regulations, 2017.

(2) These regulations shall come into force with effect from the date of their publication in the Official Gazette.

2. Amendment of Regulation 2 of Principal Regulations

a) Following sub-clause shall be added after sub-clause (l) of clause (1) of Regulation 2

“(m) “Revision Petition” means the petition filed by any person against an order made by a District Magistrate or a Commissioner of Police or an authorised officer as provided under sub-rule (3) of Rule 3 of the Works of Licensees Rules, 2006.”

3. Amendment of Regulation 6 of Principal Regulations

a) Following sub-clause shall be added after sub-clause (d) of clause (1) of Regulation 6

“(e) Revision Petition : ₹ 25,000/- per petition”

b) Following clause shall be added after clause (2)

“(3) No application fee shall be payable by the Central Transmission Utility (CTU) for any application made in discharge of its regulatory functions.”

sd/-
(Shubha Sarma)
Secretary